Fourteenth Loksabha

Session : 5
Date : 08-08-2005

Participants : Dasmunsi Shri Priya Ranjan,Singh Dr. Akhilesh Prasad,Chowdhury Smt. Renuka,Meena Shri Namo Narain,Patil Shri Shivraj V.

>

Title: Papers laid on the Table by the members/Ministers.

12.01 hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF HOME AFFAIRS (SHRI SHIVRAJ V. PATIL): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:-

(1) Report of Justice Nanavati Commission of Inquiry set up to inquire into certain matters connected with riots which took place in the National Capital Territory of Delhi and other parts of the country on and after 31st October, 1984 in the wake of assassination of Smt. Indira Gandhi, the then Prime Minister of India.

(2) Memorandum of Action Taken on the above Report.

(Placed in Library, See No. LT 2449/05)

MR. SPEAKER: Shri George Fernandes, I have received your notice. The rules do not permit that. But, I will request you to give another notice so that a proper discussion can take place.

THE MINISTER OF WATER RESOURCES (SHRI PRIYA RANJAN DASMUNSI): Sir , I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2003-2004, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2003-2004.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2450/05)

पर्यटन मंत्रालय की राज्य मंत्री (श्रीमती रेनुका चौधरी) : अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखी हूं :-

(1) भारत पर्यटन विकास निगम लिमिटेड तथा पर्यटन मंत्रालय के बीच वर्ा 2005-2006 के लिए हुए समझौता ज्ञापन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 2451/05)

(2) कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण) :-

(एक) भारत पर्यटन विकास निगम लिमिटेड, नई दिल्ली के वर्ा 2003-2004 के कार्यकरण की सरकार द्वारा समी

(दो) भारत पर्यटन विकास निगम लिमिटेड, नई दिल्ली का वर्ा 2003-2004 का वार्षिक प्रति वेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक - महालेखापरीक्षक की टिप्पणियां।

(3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिंदी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 2452/05)

कृषि मंत्रालय में राज्य मंत्री तथा उपभोक्ता मामले, खाद्य एवं सार्वजनिक वितरण मंत्रालय में राज्य मंत्री *m04 (श्री कांतिलाल भूरिया) : अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(1) कंपनी अधिनियम, 1956 की धारा 619क के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण) :-

(क) (एक) महाराट्र कृषि-उद्योग विकास निगम लिमिटेड, मुम्बई के वर्ा 2001-2002 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) महाराट्र कृषि-उद्योग विकास निगम लिमिटेड, मुम्बई का वर्ा 2001-2002 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(Placed in Library, See No. LT 2453/05)

(ख) (एक) केरल कृषि-उद्योग निगम लिमिटेड, तिरुअनंतपुरम के वर्ा 1999-2000 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) केरल कृषि-उद्योग निगम लिमिटेड, तिरुअनंतपुरम का वर्ा 1999-2000 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले दो विवरण (हिंदी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 2454/05)

MR. SPEAKER: Item No.6. Shri Taslimuddin to lay the paper.

Dr. Akhilesh Prasad Singh, you have not taken my permission. It will not be allowed. I will take strong view of this.

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): Sir, I beg to lay on the Table-

(1) A copy of the Annual Accounts (Hindi and English versions) of the Central Pollution Control Board, Delhi , for the year 2003-2004, together with Audit Report thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2455/05)

(1) A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act 1986:-

(i) The Environment (Protection) Amendment Rules, 2005 published in Notification No. G.S.R. 272 (E) in Gazette of India dated the 5th May, 2005.

(ii) The Environment (Protection) Second Amendment Rules, 2005 published in Notification No. G.S.R. 315 (E) in Gazette of India dated the 16th May, 2005

(Placed in Library, See No. LT 2456/05)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): Sir, I beg to lay on the Table a copy of the Bureau of Indian Standards (Recruitment to Administration, Finance and Other Posts) Amendment Regulations, 2005 (Hindi and English versions) published in Notification No. G.S.R. 275 (E) in Gazette of India dated the 5th May, 2005 under section 39 of the Bureau of Indian Standards Act, 1986. **(Placed in Library, See No. LT 2457/05)**